

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**RAJYA SABHA**  
**STARRED QUESTION NO. \*136**  
TO BE ANSWERED ON: 01.08.2025

**IMPLEMENTATION OF DPDP ACT, 2023**

**\*136. SHRI VIVEK K. TANKHA:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the current status of implementation of the Digital Personal Data Protection (DPDP) Act, 2023, including the timeline for notifying rules and operational provisions;
- (b) whether Government has constituted or initiated the establishment of the Data Protection Board of India, if so, the details on its composition, powers, and expected start date;
- (c) the grievance redressal, penalty enforcement and compliance mechanisms for data fiduciaries, especially major digital platforms; and
- (d) the steps taken to raise awareness among citizens, businesses, Startups and educational institutions regarding their rights and obligations under the Act?

**ANSWER**

MINISTER FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI ASHWINI VAISHNAW)

- (a) to (d): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN THE REPLY TO RAJYA SABHA STARRED QUESTION NO. \*136 FOR 01.08.2025 REGARDING “IMPLEMENTATION OF DPDP ACT, 2023”**

.....

(a) to (d): The Digital Personal Data Protection Act, 2023 (DPDP Act) provides for the processing of digital personal data in a manner that recognises both the rights of individuals to protect their personal data and the need to process such data for lawful purposes.

Salient features of the Act are as follows:

- Data Fiduciaries are obligated to process personal data only for lawful purposes. They are required to implement appropriate technical and organisational measures to ensure compliance with the Act.
- They are also required to notify personal data breaches to the Data Protection Board of India as well as the affected individuals.
- DPDP Act mandates that every Data Fiduciary shall establish an effective grievance redressal mechanism and respond to grievances within a prescribed timeframe.
- Further, entities classified as Significant Data Fiduciaries are under additional obligations, including appointment of a Data Protection Officer, undertaking periodic data audits, and conducting data protection impact assessments.
- DPDP Act provides for the establishment of the Data Protection Board as an independent and digital-by-design adjudicatory body. The Board is empowered to inquire into personal data breaches, examine non-compliance by Data Fiduciaries, and impose monetary penalties.
- DPDP Act establishes a balanced framework that upholds the Fundamental Right to Privacy while aligning with the objectives of the Right to Information Act, 2005. By amending the RTI Act, it seeks to harmonize transparency and accountability with the protection of personal data, ensuring a methodical and constitutionally sound balance that safeguards individual privacy without undermining the public's right to information.

Government has published the draft Digital Personal Data Protection Rules, 2025 (Rules) for public consultation. These Rules seek to operationalize the provisions of the Act.

DPDP Act and draft Rules are an important legal framework which impacts every citizen of the country and every sector of the economy. Therefore, Government has undertaken extensive public consultations while drafting the Act and the Rules.

On the draft Rules, a total of 6,915 responses have been received from stakeholders from various sectors such as technology, finance, MSMEs, start-ups, education institutions and civil society.

The operationalisation of Act and establishment of the Board are contingent upon the notification of the relevant provisions of the Act and Rule.

Capacity building and awareness activities to citizens and Data Fiduciaries, have been an integral part of the implementation strategy of the DPDP Act. Government has conducted several

workshops across India to raise awareness among citizens, businesses, start-ups, central and state government organisations and educational institutions regarding their rights and obligations under the Act.

\*\*\*\*\*

